

Notifications and Orders

(88) Amendment in composition fee for violation etc. - In supersession of order dated 19th June, 2003 issued vide Endorsement No, 1 I/2/64-UTFI(4)- 2003/4003-4004, dated 25th June, 2003 and in exercise of the powers conferred under Section 4 of the Capital of Punjab (Development and Regulation) Act 1952, the Chief Administrator, Union Territory, Chandigarh, hereby order that para (3) of the Chief Administrator, Union Territory, Chandigarh Office Order dated 25th June, 2002, issued vide Endorsement No. I I/2/64-UTFI(4)-2002 76435-86, dated 17th July, 2002, regarding composition fee to be paid by the allottee/owners for regularisation of cases of violation/relaxation, shall be substituted as under: -

“3. The upper floors of SCOs (including SCOs converted to SCOs under the rules) meant for use shall be allowed to be used for more intensive purpose of shopping (display and sale of goods) and restaurants (sale and serving of prepared foods and beverages including banquet facilities) on payment of charge as follows:

(a) In Sector 17, Sector 34, V-2 and V-3 roads	(i) For 1st Floor (ii) For Second Floor (iii) For 3rd and High Floors	Rs, 1000 per square foot Rs. 800 per square foot Rs. 600 per square foot
(b) Other locations in Chandigarh.	(i) For 1st Floor (ii) For Second Floor (iii) For 3rd and High Floors	Rs. 800 per square foot Rs. 600 per square foot Rs. 500 per square foot

Provided that such use is allowed under the building rules/hy- laws and zoning plans. However, permission for conversion of trade will have to be obtained, where necessary.

The entire covered area proposed to be converted on the concerned floor shall be charged. In case the entire floor is not to be converted, the proportionate area of stairway, landing etc. shall be charged.

Further in the case of SCFs the above charges shall be in addition to any charges for converting the flats from residential use to commercial (office) use.

Note:- The use of upper floor office space for purpose such as Lodging House, Guest House or Hotel excluding any restaurant, Dining Room or Bouquet facility shall not be considered to be of the same intensity as office use and the same shall be allowed on payment of aforesaid conversion charges subject to the building bye laws and zoning plan and an application being made in this regard to the Estate Office.